

Form A PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF "JOSHI DEODHAR ENGINEERING COMPANY LIMITED."	
RELEVANT PARTICULARS	
1	Name of corporate debtor Joshi Deodhar Engineering Company Limited.
2	Date of Incorporation of Corporate Debtor 18/02/1987
3	Authority Under Which Corporate Debtor is Incorporated / Registered Registrar of Companies, Maharashtra at Pune, Under The Companies Act, 1956.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor CIN : U99999PN1987PLC042613
5	Address of the Registered Office and Principal Office (if Any) Of Corporate Debtor Plot No. 5/E, Parvati Industrial Estate Yashwantrao Chavan, Dist : Kolhapur - 416145 (INDIA)
6	Insolvency Commencement Date in Respect of Corporate Debtor 15/10/2019
7	Estimated Date of Closure of Insolvency Resolution Process on or before 12-04-2020 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8	Name, and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional (IRP) Name : Sunil Khanolkar Registration No.: IBB/PA-003/ IP-N00036/2017-18/10299.
9	Address and e-Mail of the Interim Resolution Professional, as registered with the Board. Flat No. 103 & 104, A Wing, Om Sai Residency, Near Supreme Marble, Dawdi Naka, Kalyan - Shi Road, Dombivli, Mumbai, Maharashtra - 421203. e-mail : ssk_7983@yahoo.com.
10	Address and e-Mail to be used for correspondence with the Interim Resolution Professional. Name : Sunil Khanolkar Address : Flat No. 103 & 104, A Wing, Om Sai Residency, Near Supreme Marble, Dawdi Naka, Kalyan - Shi Road, Dombivli, Mumbai, Maharashtra - 421203. e-mail : ssk_7983@yahoo.com.
11	Last date for the submission of claims 31/10/2019 (14 days from the date of appointment of Interim Resolution Professional, which is taken as 17/10/2019, as per the order of Hon. NCLT, Mumbai in C.P. (BP) No. 4735 / NCLT / MB / 2019 dated 15.10.2019, was uploaded on website, and downloaded by IRP from Website on 17.10.2019)
12	Classes of Creditors, if any, under clause (b) of Sub-section(6A) of Section 21, ascertained by the Interim Resolution Professional. Name of Class(es) - NIL, N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (3 names for each class). 1. NIL, N.A. 2. 3.
14	(a) Relevant Forms and (b) Details of authorised representatives are available at: Web Link : https://ibbi.gov.in/home/downloads Physical Address : - - N.A. - -

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "Joshi Deodhar Engineering Company Limited" on 15/10/2019.

The Creditors of "Joshi Deodhar Engineering Company Limited" are hereby called upon to submit their claims with proof on or before 31/10/2019 to the Interim Resolution Professional at the address of communication mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by the electronic means only. All other creditors, including operational creditors, workmen and employees, may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : October 20, 2019
Place : Mumbai

Sunil Khanolkar - Interim Resolution Professional,
for Joshi Deodhar Engineering Company Limited.

Size : 8 x 15 Cms

Public Announcement published in -

1. Sakal (Marathi), Kolhapur Edition on 20.10.19
2. Indian Express (English), Pune Edition on 20.10.19.

Sunil Khanolkar
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Insolvency Professional
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